

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

OA 392/1999  
MA 1138/99

New Delhi this the 9th day of July, 1999.

Hon'ble Shri S.R. Adige, Vice Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

1. Sh. G.S. Ghauhan,  
R/O B/68, Lal Bagh, Loni,  
Ghaziabad (UP)  
Senior Accounts Officer,  
Principal Accounts Office,  
Govt. of NCT of Delhi, Mori Gate,  
Delhi-6.

2. Sh. R.K. Kapoor,  
R/O M-1/B-3, Jhula Lal Apartments  
Road No. 44, Pitampura, Delhi-34  
Senior Accounts Officer  
Principal Accounts Office,  
Govt. of NCT of Delhi, Mori Gate,  
Delhi-6

3. V.K. Bhatia  
R/O 1472, Delhi Administration Flats,  
Gulabi Bagh, Delhi  
Senior Accounts Office  
Principal Accounts Office,  
Govt. of NCT of Delhi, Mori Gate,  
Delhi-6

4. Sh. Rajiv Sharma  
R/O 43, Delhi Administration Flats,  
Nimri Colony, Delhi-52  
Senior Accounts Officer,  
Principal Accounts Office,  
Govt. of NCT of Delhi, Mori Gate,  
Delhi-6.

..Applicants

(Applicant No. 4 present in person )

Versus

1. Union of India through  
The Secretary,  
Ministry of Personnel, Public Grievances and  
Pensions (Dept. of Personnel & Training)  
Govt. of India, North Block, Central Secretariate,  
New Delhi.
2. Comptroller and Auditor General of India,  
Bahadur Shah Jafar Marg,  
New Delhi.
3. Controller General of Accounts,  
Govt. of India, Khan Market,  
New Delhi.
4. Director General of Audit,  
Central Revenues,  
New Delhi-2

5. Lt. Governor of Delhi through  
Chief Secretary, Govt of NCT  
of Delhi, 5, Sham Nath Marg,  
Delhi.

Respondent

(None for the respondents 1-4)  
(Sh. Rajinder Pandita for Respondent No.5)

(10)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Applicants impugn the respondents order dated 29.7.98  
(Annexure 1), and contends that the same is illegal, arbitrary  
and violative of Articles 14 and 16 of the Constitution of  
India.

2. We have heard Shri Rajiv Sharma, applicant No.4 in  
person and Shri Rajinder Pandita, counsel for Respondent No.5.  
None has appeared on behalf of respondents 1-4, although registry  
has reported service of notice upon them.

3. Our attention has been invited to the Tribunal's earlier  
order dated 18.2.99 permitting applicants to file a memorial  
to the President of India, in regard to their grievances in the  
first instance.

4. Applicant No.4 states that pursuant to the above order  
a memorial addressed to President of India through Lt. Governor  
of Delhi has been filed on 26.2.99, but so far no reply has  
been received to the same.

5. We dispose of this OA with a direction to the respondents  
to dispose of the aforesaid representation by a detailed,  
speaking and reasoned order, in accordance with rules and  
instructions under intimation to applicant within two months  
from the date of receipt of a copy of this order.

6. If any grievance still survives, it will be open to  
applicant to agitate the same in accordance with law, if so  
advised.

7. The O.A. stands disposed of accordingly. No costs.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

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